

1	2	3	4	5
25	Tripura	4110	580	960
26	Uttar Pradesh	87603	18774	34269
27	Uttarakhand	21719	19279	33767
28	West Bengal	23603	24425	19275
29	Andaman and Nicobar Islands	255	118	627
30	Chandigarh	0	0	0
31	Dadra and Nagar Haveli	0	0	0
32	Daman and Diu	0	0	0
33	Lakshadweep	196	105	0
34	Puducherry	17	0	1
TOTAL		1926270	1704072	1719963

**Upgradation of roads constructed under PMGSY**

1984. SHRI N. K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government undertakes upgradation of roads constructed under the Pradhan Mantri Gram Sadak Yojana (PMGSY) after the expiry of Government guarantee period;

(b) if so, the details thereof;

(c) the details of funds released and utilized for upgradation of rural roads in each State during the last three years; and

(d) the details of proposals pending with Government for upgradation of rural roads and by when the said proposals are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) and (b) Pradhan Mantri Gram Sadak Yojana

(PMGSY) Guidelines stipulate that all roads constructed under PMGSY are covered by 5-year maintenance contract, to be entered into along with the construction contract, with the same contractor, as per the Standard Bidding Document (SBD). With a view to consolidating the existing rural road network and also improve its overall efficiency and focus on the existing selected rural roads, PMGSY-II was conceived on a 75:25 sharing basis between the Centre and the States for the normal areas and 90:10 basis for special areas. PMGSY- II was approved by the Government of India on 1st May, 2013 and an overall target of 50,000 km length has been earmarked for upgradation. State-wise target under PMGSY-II is given in the Statement (See below).

PMGSY-II focuses on the roads constructed/ upgraded under PMGSY, eligible through Routes/Link Routes under PMGSY but not yet sanctioned as well as and freshly identified through Routes/ Link Routes in the revised District Rural Roads Plans (DRRPs) for upgradation from existing carriageway width upto 5.5 meters carriageway width depending upon traffic volume and growth centre potential.

(c) The details of proposals cleared by the Ministry under PMGSY-II for various States are as under:

State	Date of clearance	No. of Roads	No. of bridges	Length of roads/bridges in Km/m	Estimated cost (Rs. in crore)
Gujarat	09.01.2014	109	-	1180.30 km	690.68
Haryana	09.01.2014	85	18	1,010.56 km 648 m	939.49
Karnataka	13.01.2014	315	12	2,246.23 km 451 m	1,044.59
Maharashtra	23.01.2014	98	-	636.71 km	353.00
Uttar Pradesh	17.01.2014	252	-	1,913.33 km	1,134.54

(d) The proposals under PMGSY received in the Ministry are considered by the Inter Ministerial Empowered Committee, constituted by the Ministry of Rural Development, after due scrutiny by National Rural Roads Development Agency (NRRDA) for recommendation keeping in view the availability of funds, existing liability of unexecuted works which were already sanctioned under programme, progress of works, absorption capacity of the States, works in hand, etc. State Governments are required to communicate compliance on the observations of the

Empowered Committee, to the Ministry and seek a formal clearance on that basis. In case the proposals meet all the programme requirements, the proposals are formally cleared by the Ministry with the approval of the Competent Authority. The State-wise details of proposals under PMGSY-II for upgradation of roads received in the Ministry and considered by the Empowered Committee is as under:

State	No. of Roads	No. of bridges	Length of roads/bridges in Km/m	Value of proposal (Rs. in crore)
Andhra Pradesh	333	20	2,578	1,445.54
Maharashtra	231	61	1,555.66km 2779.5 m	924.90

**Statement**

*State-wise target of roads under PMGSY-II*

Sl No.	Name of State(s)	Length in km
1	2	3
1	Andhra Pradesh	2,285
2	Arunachal Pradesh	550
3	Assam	1,730
4	Bihar	2,465
5	Chhattisgarh	2,245
6	Goa	25
7	Gujarat	1,205
8	Haryana	1,000
9	Himachal Pradesh	1,250
10	Jammu and Kashmir	780
11	Jharkhand	1,650

1	2	3
12	Karnataka	2,245
13	Kerala	570
14	Madhya Pradesh	4,945
15	Maharashtra	2,620
16	Manipur	325
17	Meghalaya	490
18	Mizoram	195
19	Nagaland	225
20	Odisha	3,760
21	Punjab	1,345
22	Rajasthan	3,465
23	Sikkim	115
24	Tamil Nadu	2,950
25	Tripura	310
26	Uttarakhand	915
27	Uttar Pradesh	7,575
28	West Bengal	2,515
29	Union Territories	250
TOTAL		50,000

**Role of public representatives in formulation  
of development schemes**

†1985. SHRI MAHENDRA SINGH MAHRA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the role of public representative has been determined in formulation of development schemes for rural areas at local level;

†Original notice of the question was received in Hindi.